

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:7237
ANSWERED ON:13.05.2005
EXCISE DUTY AGAINST COMPANIES
Manvendra Singh Shri

Will the Minister of FINANCE be pleased to state:

- (a) the companies against which excise duty amounting to Rs.500 crores and above is outstanding;
- (b) the time since when the above excise duty is outstanding in each case;
- (c) the main reasons for non-recovery thereof; and
- (d) the measures taken or proposed to be taken for early recovery of outstanding excise duty from these companies ?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (S. S. PALANIMANICKAM)

- (a) : The Central Excise duty is collected unit-wise. There is no unit having Central Excise duty outstanding to the tune of Rs.500 crore or above as on 30th April, 2005.
- (b), (c) & (d) : Does not arise in view of (a) above.